

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 11 of 2020

In the matter of:

Textile Consumers Foundation

....Appellant

Vs.

**Competition Commission of India
& Anr.**

...Respondents

Present

For Appellant: Mr. MM Sharma and Mr. Grasim, Advocates.

For Respondents: Mr. Samar Bansal, Sr. Advocate alongwith Mr. Manu Chaturvedi (CCI), for R-1.

Mr. Somasekhar Sundaresan, Ms. Nisha Kaur Uberoi, Ms. Shravani Shekhar, Mr. Mathew George, Ms. Shloka Sah, Mr. Gautam Chawala and Ms. Simran Kathuria, for R-2.

Mr. Arjun Rekhi, Mr. Sarthak Pandey and Ms. Shivangi Chawla, Advocates.

With

Competition Appeal (AT) No. 13 of 2020

&

I.A. No. 36, 44 & 47 of 2020

In the matter of:

Grasim Industries Ltd.

....Appellant

Vs.

**Competition Commission of India
& Anr.**

...Respondents

Present

For Appellant: Mr. Somasekhar Sundaresan, Ms. Nisha Kaur Uberoi, Ms. Shravani Shekhar, Mr. Mathew George, Ms. Shloka Sah, Ms. Simran Kathuria, Mr. Sarthak Pande and Mr. Gautam Chawala, Advocates.

For Respondents: Mr. Samar Bansal, Sr. Advocate alongwith Mr. Manu Chaturvedi (CCI), for R-1.

Mr. MM Sharma, (Caveator) R-2.

ORDER
(Virtual Mode)

01.04.2021: Heard the Learned Counsel for the Respondent No. 2 on Interlocutory Application 47 of 2020 filed in *Competition Appeal (AT) No. 13 of 2020*.

It was submitted by the Learned Counsel for Respondent No. 2 that Interlocutory Application 36 and 44 of 2020 are only being mentioned in the Cause List. Office to check and give a fresh note on the status of Interlocutory Application 36 and 44 of 2020.

Learned Counsel for the Respondent No. 2 to file 'Rejoinder' to the 'Reply Affidavit' filed on behalf of Respondent in *Competition Appeal (AT) No. 13 of 2020* & also *Interlocutory Application 47 of 2020* within one week'.

List the matter on **28th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

ha/nn